

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2749
ANSWERED ON:06.12.2000
ADULTERATION IN FOOD AND DRUGS
BOLLA BULLI RAMAIAH;PRABHAT KUMAR SAMANTARAY;RIZWAN ZAHEER KHAN

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of cases of spurious drugs and adulteration of food-items noticed during the last three years, State-wise;
- (b) the action taken/proposed to be taken by the Government in this regard;
- (c) whether the Government have any plan to set up a permanent machinery to curb this menace;
- (d) if so, the details thereof;
- (e) if not, the reasons therefore;
- (f) whether the Government have conducted any study on the impact of this menace on the National Health; and
- (g) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

(a) State-wise information provided by State authorities regarding spurious drugs and adulteration in food items for the last 3 years is given at Annexure-I & II.

(b) to (e) The enforcement of the Drugs and Cosmetics Act, 1940 as well as the PFA Act, 1954 are vested with the state authorities who conduct regular inspections, draw random samples etc. for checking the quality of the food and drugs sold in the market. In the case of spurious drugs, raids are also conducted of drug manufacturing and sale units, to curb this problem. Punitive action is taken against offenders under the law.

In the matter of spurious drugs, the DCG(I) also convened a meeting of the State Drug Controllers of the Northern Region and the representatives of the Pharma industry and trade associations to explore possibilities of curbing this activity; and State Governments and associations were advised to implement a number of measures to check the menace of spurious and adulterated drugs. Financial assistance is also being provided to the State Governments to augment testing facilities and develop an information system to maintain a suitable data base for purposes of monitoring.

(f) & (g) No specific study has been conducted regarding the impact of these malpractices on national health.

Annexure-I

Sl. No.	Name of the State/UT	1996		1997		1998+		1999+	
		No of samples examined	No of food items adulterated/misbranded	No of samples examined	No of food items adulterated/misbranded	No of samples examined	No of food items adulterated/misbranded	No of samples examined	No of food items adulterated/misbranded
1.	A & N Island	Nil	Nil	Nil	Nil	Nil	Nil	58	Nil
2.	Andhra Pradesh	10756	739	10734	748	9905	852	NA	NA
3.	Arunachal Pradesh	114	21	87	20	114	5	136	14
4.	Assam	1059	144	963	135	1235	136	1096	132

5. Bihar	1746	346	2159	368	3400	500	3336	423
6. Chandigarh	436	33	371	46	342	58	285	48
7. Dadar Nagar Haveli	10	3	NA	NA	41	11	05	01
8. Daman & Diu	25	2	27	Nil	46	Nil	48	8
9. Delhi	595	124	620	98	829	179	2237	237
10. Goa	260	37	320	15	396	21	NA	NA
11. Gujarat	9286	561	7891	643	8245	562	NA	NA
12. Haryana	4596	647	3532	515	NA	NA	NA	NA
13. Himachal Pradesh	976	122	704	103	763	90	NA	NA
14. J&K	812	136	919	151	1868	251	512	42
15. Karnataka	1867	75	754	24	1181	34	1149	48
16. Kerala	6644	236	5404	161	NA	NA	NA	NA
17. Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18. Madhya Pradesh	4222	760	3945	552	3555	661	NA	NA
19. Maharashtra	27326	1802	27601	1867	30720	2352	32433	2837
20. Manipur	11	Nil	21	3	174	-	123	15
21. Meghalaya	196	8	286	20	348	6	289	16
22. Mizoram	Nil	Nil	Nil	Nil	27	Nil	111	-
23. Nagaland	67	Nil	49	8	75	17	42	05
24. Orissa	694	142	1182	248	1388	343	NA	NA
25. Pondicherry	193	28	NA	NA	189	18	NA	NA
26. Punjab	5000	560	3832	293	4122	510	3682	334
27. Rajasthan	4201	1120	3497	834	3296	648	2157	437
28. Sikkim	NA	NA	22	5	43	7	NA	NA
29. Tamil Nadu	9274	443	7055	481	4679	241	NA	NA
30. Tripura	309	25	330	31	478	25	456	27
31. Uttar Pradesh	13854	2928	11241	1772	NA	NA	Na	NA
32. West Bengal	1700	179	1564	174	1568	102	1604	158

Indications

NA : Information not made available so far by the State/UT

Å° : Information for the calendar years 1998 and 1999 are tentative, since reports are awaited from certain States/UTs

ANNEXURE-II

STATEMENT SHOWING STATEWISE NUMBER OF SPURIOUS MEDICINES DETECTED BY THE LICENSING AUTHORITIES DURING THE YEAR 1997-98, 1998-99 AND 1999-2000

Sl.No.	State/UTs	Year 1997-98	Year 1998-99	Year 1999-2000
1.	Andhra Pradesh	NA	7	NA
2.	Arunachal Pr.	Nil	Nil	Nil
3.	Assam	Nil	NA	6
4.	Bihar	NA	8	2
5.	Goa	Nil	Nil	Nil
6.	Gujarat	1	14	1
7.	Haryana	NA	22	NA
8.	Himachal Pr.	Nil	Nil	NA
9.	J & K	NA	2	Nil
10.	Karnataka	2	2	Nil

11. Kerala	Nil	Nil	NA
12. Madhya Pradesh	NA	2	Nil
13. Maharashtra	19	3	NA
14. Manipur	NA	Nil	NA
15. Meghalaya	NA	Nil	Nil
16. Mizoram	Nil	Nil	NA
17. Nagaland	Nil	Nil	Nil
18. Orissa	Nil	Nil	2
19. Punjab	NA	4	NA
20. Rajasthan	NA	NA	NA
21. Sikkim	Nil	Nil	NA
22. Tamil Nadu	NA	Nil	14
23. Tripura	Nil	Nil	NA
24. Uttar Pradesh	NA	2	NA
25. West Bengal	NA	12	NA
26. Pondicherry	NA	NA	Nil
27. A & N Islands	Nil	Nil	NA
28. Chandigarh	Nil	Nil	Nil
29. Delhi	2	16	08
30. D & N Haveli	Nil	Nil	NA
31. Daman & Diu	-	Nil	NA
32. Lakshadweep	-	Nil	NA

Total 24 94 33

NA - Information not available.